

National Company Law Tribunal

Allahabad Bench

CP NO. 12/2005

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017

NAME OF THE COMPANY: Smt Ranj Singh & anr V/S Sugam Credit &
SECTION OF THE COMPANIES ACT: U/S. 633(2) of the Companies Finance India Ltd

Sl. NO.	Name	Designation	Representation	Signature
1.	M. R. Bhatnagar	CLAUDE	RD (CLAUDE) A. Bhatnagar	[Signature]
2.				

CP No. 12/2005

None for the petitioner nor from the respondent. Only the OL is present. As the present case is received as a transferred case from the Lucknow Bench of the Hon'ble Allahabad High Court which is filed under section 623(2) of the Companies Act, 1956 seeking for certain relief against the respondent company. It seems that the respondent company being non-banking Financial Company have committed default in making payment of its Creditors/ subscriber. In the present matter, the State Govt. of UP through Principal Secretary of Home Affairs as well as DGP, Police have also been impleaded as a parties. As, the public interest seems to be involved in the present matter. It needs to ^{be} decided on merits, rather than dismissing in default.

The learned OL representing the Central Government points out that in the light of subsequent change made in the statutes, the present petition now becomes infructuous and can be disposed of in accordance with law. Arguments are heard, the judgment is reserved.

— Sd —

Date: 28.08.2017

Shri H.P. Chaturvedi (Member (Judicial))

Typed by
P.K.Jyoti